

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 09
173/241-242(PB)/2019

IN THE MATTER OF:

Emmar Holding II

.... Applicant/petitioner

v.

Emmar MGF Land Ltd. & Ors.

.... Respondent

Order under Section 241-242

Order delivered on 22.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. S.N Mukherjee, Sr. Adv., Mr. Sudhir Kr. Makkar, Sr. Adv. with Mr. Dheeraj Nair, Mr. Kumar Kislay, Mr. Angad Baxi, Adv.

For the respondent

Mr. K. Datta, Mr. Kunal Mimani, Ms. Mehak, Adv. for R-9

Dr. U.K Chaudhary, Sr. Adv., Mr. Abinav Vashisth, Sr. Adv. with Ms. Manisha Chaudhary, Ms. Priy Singh, Mr. Mansumyer Singh, Adv. with Mr. Pratham Soni, CS for R-2, 3, 4 & 8

Mr. Sajan Poovayya, Sr. Adv. with Mr. Kunal Sinha, Mr. Pratibhanu Singh Kharola, Ms. Raksha Agarwal, Adv. for R-1

ORDER

Submissions on behalf of respondents no. 1 & 9 are complete, list the matter for hearing submissions on behalf of respondents no. 2,3,4 & 8 and rejoinder submissions on the next date of hearing which has already been fixed for 23.07.2020.

Sd/-

(B.S.V PRAKASH KUMAR)

ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)

MEMBER (TECHNICAL)